

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

25

O.A. 1056/95

Date of decision: 21.8.97

Between:

E. Laxman

... Applicant

And

1. Chief General Manager,  
Telecommunications,  
A.P.Circle,  
Hyderabad.
2. District Telecom Engineer,  
Karimnagar District,  
D/o Telecommunications,  
Karimnagar.
3. Sub Divisional Officer,  
Telecom,  
Jagtial Sub Division,  
Karimnagar.

... Respondents

Shri P. Naveen Rao

... Counsel for applicant

Shri K. Ramuloo

... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *S/* *mp*

ORDER

Heard Mr. Phaniraj on behalf of Mr. P. Naveen Rao for applicant and Ms. Shyama on behalf of Mr. Ramuloo for the respondents.

Considering the facts and circumstances of this case it is directed that the respondents may apply the directions issued in OA 881/95 disposed of on 9.8.95 to this case and take action accordingly. A copy of the order passed in OA 881/95 may also be sent along with this order.

Thus the O.A. is disposed of.

*H. Rajendra Prasad*  
(H. Rajendra Prasad)  
Member (Administrative)

21st August, 1997

VM

SP/19/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 21/8/97.

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No.

1056/95

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions. + 04881/95

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No. order as to costs

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal

DEPT/DEEPATCH

28 AUG 1997

हैदराबाद न्यायपीठ  
HYDERABAD BENCH